

Benches of High Courts in States

4620. SHRI KAILASH PRAKASH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the States with their population in which High Courts have Benches;

(b) the number of Benches in each of such States;

(c) the dates from which such Benches began functioning; and

(d) the policy regarding establishment of new Benches?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c). A statement is laid on the Table of the Lok Sabha.

(d) Proposals for the establishment of Benches are considered as and when they are received from the State authorities. However, the Law Commission and the High Court Ar-rears Committee have generally expressed themselves against the establishment of Benches.

Statement

Sl. No.	Names of States which have Benches of High Courts	Population of such States according to Census Report of 1971	Number of Benches in Such States	Date from which such Benches began functioning
1	Bihar	56,353,369	1	19-4-1976
2	Maharashtra	50,412,235	1	1-5-1960
3	Madhya Pradesh	41,654,119	2	1-11-1956
4	Rajasthan	25,765,806	1	31-1-1977
5	Uttar Pradesh	88,341,144	1	The Bench started functioning consequent on the promulgation of the United Provinces High Court (Amalgamation) Order, dated 19th July, 1948.

NOTE : Judges and Division Courts of the Gauhati High Court also sit in Meghalaya, Manipur Nagaland and Tripura in accordance with the provisions of Section 31(3) of the North Eastern Areas (Reorganisation) Act, 1971. Information regarding the population of these States is as follows :—

	Name of the State	Population (Census of 1971)	Report
1	Meghalaya	1,011,699	
2	Manipur	1,072,753	
3	Nagaland	516,449	
4	Tripura	1,556,342	